IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No.1089 of 2019

Rishu Gupta .... Appellant

Versus

The State of Jharkhand .... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Ashok Kumar, Advocate
For the Respondent : Mr. Tarun Kumar, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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I.A. No.10347 of 2019

5/10.09.2020 Heard learned counsel for the appellant and learned counsel for the State on the interlocutory application filed by the appellant for granting bail during the pendency of the appeal.

The appellant has been convicted and sentenced for the offences under Sections 363, 366A and 376 of the Indian Penal Code, and under Section 4 of the POCSO Act.

The impugned Judgment shows that neither the victim nor the family members of the victim have supported the prosecution case.

In the facts and circumstances of the case, we are inclined to release the appellant on bail. Accordingly, appellant Rishu Gupta is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs.10,000/- (ten thousand), with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-I-cum-Special Judge POCSO, Chatra, in connection with POCSO Case No.65 of 2018.

The aforesaid interlocutory application is accordingly, allowed.

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(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kumar